

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:3422
ANSWERED ON:15.12.2006
ASI CLEARANCE TO DDA PLOTS
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Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether a large number of plot holders (allotted by Delhi Development Authority to cooperative housing society) are awaiting clearance from Archaeological Survey of India (ASI);
- (b) if so, the reasons therefor; and
- (c) the steps taken to solve the problem?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN)

(a)&(b): The Archaeological Survey of India (ASI) has informed that some of the plot holders, who had applied for grant of licence under the Ancient Monuments and Archaeological Sites and Remains Act, 1958 and Rules, 1959 for construction on the plots, have been denied permission since the plots, on inspection, were found to be located in the prohibited area of centrally protected monuments.

(c): The matter is sub judice in High Court.